

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 02/(MAH)/2017  
Connected with T.C.S.D. No. 895/2016


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2017

NAME OF THE PARTIES: M/s. Tata Motors Finance Ltd.  
Between  
M/s. Sheba Properties Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	HEMANT SETHI	ADVOCATE	

Common Order

CSP No.02/2017 connected with CSD No.895/230-232/NCLT/MB/MAH/2016  
CSP No.03/2017 connected with CSD No.894/230-232/NCLT/MB/MAH/2016

At request of the parties, list this matter for hearing on 17.1.2017

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-  
V. NALLASENAPATHY  
Member (Technical)